

ACT No. XXIX OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 30th June 1860.)

An Act to continue in force Act XXVIII of 1857.

WHEREAS it is expedient that Act XXVIII of 1857 (*relating to the importation, manufacture, and sale of Arms and Ammunition and for regulating the right to keep or use the same*) should continue in force for a further period of one month; It is enacted as follows:—

Preamble.

Act XXVIII of 1857
continued for one month.
June 1860.

I. Act XXVIII of 1857 shall continue in force for a further period of one Calendar month from the 30th